

(e) action taken against the guilty persons and the steps taken to tighten the security ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) It is not in the public interest to give the details of production capacity in the various Ordnance Factories. However, total value of production during the last three years is as follows :—

i) 1982-83 —	869.65	Crores
ii) 1983-84 —	1017.36	Crores
iii) 1984-85 —	1180.00	Crores

(b) and (c) Ordnance Factories are producing wide range of sophisticated products which include Tanks, Vehicles, Explosives, Weapons and Clothing items. The production of critical items on the whole was satisfactory and by and large the production has come up to the targets laid down for achievement.

(d) Seven cases of theft and pilferages have come to the notice of the Government since 1983.

(e) Three employee of Ordnance Factories have been placed under suspension. One employee is absconding. One outsider was also apprehended and handed over to Police.

Security along the perimeter wall and at the gates on the industrial employees and other staff has been tightened. Surveillance inside the factory has also been stepped up. Vehicles going out of the factory are searched. Intelligence cells also gather information on activities of employees and liaison is maintained with the civil Administration on anti-social elements and cases of thefts are vigorously pursued through the local Police.

Suggestions for Reforms in Judicial System

4070. DR. A. K. PATEL :

SHRI C. JANGA REDDY :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have taken note of the suggestions reported in Nav Bharat Times of 2nd July, 1985 regarding reforms in judicial system ; and

(b) if so, the details of suggestions made the reaction of Government and the action being taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) Yes, Sir.

(b) Suggestions are to introduce reforms in matters relating to—

- (i) Inability to serve the summons in time.
- (ii) Proceeding with the cases without sufficient reasons.
- (iii) Allowing injunctions in interlocutory petitions.
- (iv) Permission to file innumerable appeals after the judgements.
- (v) The counsels getting their fees on the basis of appearances and therefore their interest lies in repeated adjournments.
- (vi) Inadequate number of judges.

The above suggestions are already under the consideration of the Government. Government is also considering a proposal to set up a Commission on Judicial Reforms with very wide terms of reference.

Public call Offices in the Villages of Orissa

4071. SHRI ANANTA PRASAD SETHI: Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of villages in the State of Orissa which were connected by telephones during the year 1983-84 ; and

(b) what is the district-wise number of villages where Public Call Offices are to be established during 1985-86 ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) 55 Villages were provided with Long Distance Public Telephones in Orissa during the year 1983-84.

(b) The district-wise number of villages where Long Distance Public Call Offices are proposed to be established subject to availability of funds and materials during 1985-86 are given below :—

Name of District	Number
Balasore	10
Bolangir	10
Dhenkanal	10
Ganjam	10
Kalahandi	10
Keonjhar	10
Mayurbhanj	10
Phulbani	10
Sambalpur	10
Sundergarh	10
Koraput and Puri	15
Cuttack	20
Total	135

New Automobile Policy

4072. SHRI M. RAMACHANDRAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) what is the effect of the new automobile policy on the public sector undertakings in the field ; and

(b) whether there is any aspect of the automobile policy which is likely to promote monopoly in the field of Private sector ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The public sector car manufacturing unit Maruti Udyog Ltd. is playing a pioneering role in the modernisation of the country's automobile industry. However, the two-wheeler manufacturers in the Public sector are in the process of reconstructing their product-mix to achieve viability.

(b) No, Sir.

Target production of Auto-Ancillary Sector

4073. SHRIMATI JAYANTI PATNAIK : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have taken steps to encourage the auto-ancillary sector to increase the production ;

(b) if so, the total amount of investment envisaged in the Seventh Plan to achieve the target production of auto-ancillary sector ; and

(c) the details of the target set for Seventh Plan and schemes liberalised to increase production in that Plan period ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) It is estimated that an investment of Rs. 1000 crores would be required to achieve the production target in the auto ancillary sector during 7th Five Year Plan.

(c) The target of production of the auto ancillary sector by the year 1989-90 has been put at Rs. 2500 crores. With a view to achieve this target of production, Government have already taken certain important measures such as de-licensing of the auto ancillary industry, broad-banding of the various auto ancillary items, modernisation and induction of latest technology. Certain fiscal concessions have also been extended to the auto ancillary sector for augmenting the production of quality component with latest technology.

Microwave Telephone in Kerala

4074. PROF. P. J. KURIEN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any request has been made by the Ministry of Information and Broadcasting to make the microwave of telephones in Kerala available to it to enable the Malayalam programmes from the Trivandrum Television to be relayed by the T.V. Centre at Cochin ; and